

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 32 of 2014**

**Dated : 11<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Delhi Transco Ltd.**

**... Appellant(s)**

**Versus**

**D.E.R.C. & Ors.**

**....Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshdari  
Counsel for the Respondent(s) : Mr. Sharad Kumar Srivastava  
for R.1

**ORDER**

The learned counsel for the Appellant submits that all the Respondents have been served.

The Representative appearing on behalf of the State Commission seeks some time to file the reply. Accordingly, he is directed to file the same after serving copy on the other side.

Post the matter on **27.02.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/kt